

(IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 795 / 2005

(Arising out of SLP(Cr1.) No. 4444/2004)

RAM CHANDRA PRASAD SINGH
....APPELLANT

VERSUS

STATE OF BIHAR & ANR.
....RESPONDENTS

O R D E R

Leave granted.

The appellant is in jail since 12.9.2003. After hearing learned counsel for the appellant and the standing counsel for CBI on the prayer for grant of bail, we direct that the appellant be released on his furnishing a bail bond in the sum of Rs .50,000/- to the satisfaction of the trial court.

The appeal is allowed accordingly.

.....J.

(D.M. DHARMADHIKARI)

.....J.

...

(

S.H. KAPADIA)

NEW DELHI;

JUNE 27, 2005.

ITEM NO.19

COURT NO.3

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1) No(s).4444/2004

(From the judgement and order dated 12/07/2004 in CRLM. No. 11485/2004 of
The HIGH COURT OF PATNA)

RAM CHANDRA PRASAD SINGH

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR.

Respondent(s)

(With office report)

Date: 27/06/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.M. DHARMADHIKARI
HON'BLE MR. JUSTICE S.H. KAPADIA
(VACATION BENCH)

For Petitioner(s)

Mr.Pramod Kumar Yadav, Adv.
Mr. Rameshwar Prasad Goyal,Adv.

For Respondent(s)

Mr. B.B. Singh,Adv.

Mr.T.S.Doabia, Sr.Adv.
Ms.Sandhya Goswami, Adv.
Mr. P. Parmeswaran ,Adv

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed in terms of the signed order.

(Satish K. Yadav)

(Vijay Aggarwal)

Court Master

Court Master

(Signed order is placed on the file)